



LEGAL AID &  
SUPPORT CENTRE  
NMIMS KIRIT P. MEHTA SCHOOL OF LAW



# PARA-LEGAL VOLUNTEER TRAINING WORKSHOP

*in collaboration with the District Legal  
Services Authority and Prerana*



# TABLE OF CONTENT

<b>1</b>	<b>Meet our Collaborators</b>	<b>1</b>
<b>2</b>	<b>Meet the Panel</b>	<b>2-5</b>
<b>3</b>	<b>Event Schedule Day 1-5</b>	<b>6-9</b>
<b>4</b>	<b><i>Guidelines</i></b>	<b>10-11</b>
<b>5</b>	<b><i>Contact us</i></b>	<b>12</b>

# MEET OUR COLLABORATORS

## ABOUT THE DLSA

The National Legal Services Authority (NALSA) has been constituted under the Legal Services Authorities Act, 1987 to provide free Legal Services to the weaker sections of the society and to organize Lok Adalats for amicable settlement of disputes. Hon'ble Dr. Justice D. Y. Chandrachud, The Chief Justice of India is the Patron-in-Chief. In every State, State Legal Services Authority has been constituted to give effect to the policies and directions of the NALSA and to give free legal services to the people and conduct Lok Adalats in the State. The State Legal Services Authority is headed by Hon'ble the Chief Justice of the respective High Court who is the Patron-in-Chief of the State Legal Services Authority. A Senior most Judge of High Court is nominated as Executive Chairman, SLSA. In every District, District Legal Services Authority has been constituted to implement Legal Services Programmes in the District. The District Legal Services Authority is situated in the District Courts Complex in every District and chaired by the District Judge of the respective district. A Civil Judge Cadre Judicial Officer is appointed as Secretary on full time basis.



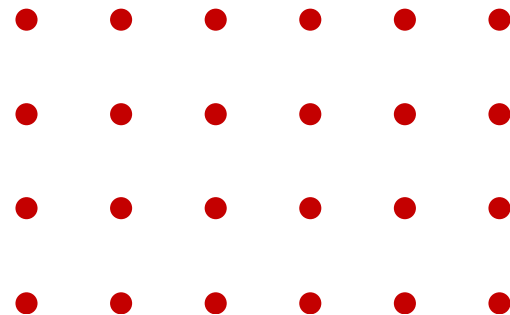
## ABOUT PRERANA

Prerana works to end intergenerational prostitution and to protect women and children from the threats of human trafficking by defending their rights and dignity, providing a safe environment, supporting their education and health and leading major advocacy efforts. Prerana strives to ensure optimum protection of children. This is reflected in the broad spectrum of interventions that provide a continuum of care by addressing issues of child sexual abuse in parallel with anti-human trafficking. Since its establishment in 1986, Prerana's pioneering efforts have been instrumental in supporting victims through the entire cycle from prevention to repatriation.



THEIR EXPERTISE

# MEET THE PANEL



## SHRI ANIL SUBRAMANIAM

Principle Judge City Civil and Sessions Court

He joined the judiciary on 2nd May 2008 as a District judge and has been working as a District judge at various places in Maharashtra for the last 15 years. He worked as a judge at Nagpur, City Civil and Sessions Court, Mumbai, Pusad, Ambejogai, Appellate Cooperative Court, Mumbai, Industrial court, Thane. He also worked as Principal District Judge at Yavatmal before being appointed as Principal judge City Civil and session Court Mumbai on 15/10/2022. Apart from his accomplishments on the judicial side he has been a Champion of Mediation movement in State of Maharashtra. He has successfully imparted 40hrs Mediation training to many Judicial officers and Advocates.

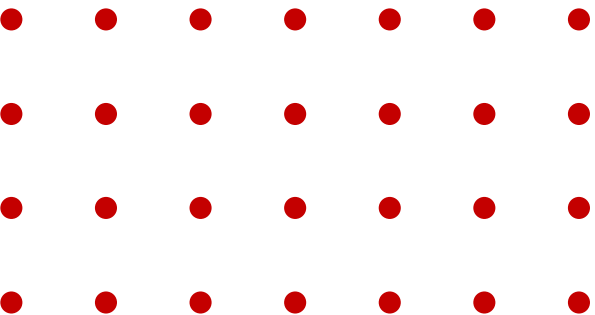


## SHRI ANANT DESHMUKH

Secretary of DLSA, Mumbai

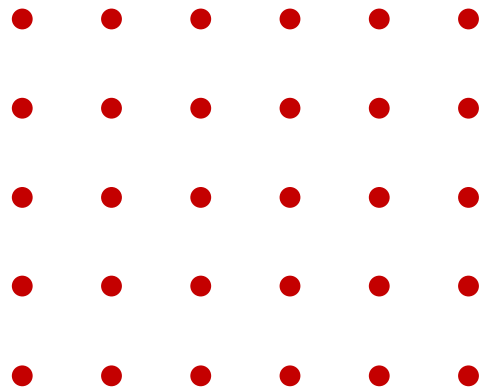
Hon'ble Shri. Anant Kishor Deshmukh joined Judiciary on 24\* July, 2008. He is currently serving as the Secretary of District Legal Services Authority, Mumbai. He has completed his education up to Post-Graduation at D.G.B. Dayanand Law College, Solapur. He served as a Judge for the last fourteen years at various places like Hingoli, Latur, Malegaon, and Mazgaon before joining as Secretary, the District Legal Services Authority, Mumbai.

Welcome sir



THEIR EXPERTISE

# MEET THE PANEL



## **DR. PRAVIN PATKAR**

**The Immoral Traffic (Prevention) Act, 1986**

Prof. Pravin Patkar, a renowned anti-trafficking activist, is the Co-Founder and Director of PRERANA in Mumbai. He has held positions at the Tata Institute of Social Sciences and Amrita Vishwa Vidyapeetham. Patkar has been a Fulbright Nehru Academic and Professional Excellence Fellow at the University of Rhode Island and a Global Vice Chairperson of ECPAT International. He has authored 20 books on human trafficking and child exploitation, and his podcasts have been recognized globally. His work includes drafting child protection laws, creating TV fillers, and creating short-story writers.



## **MS GEETARANI LOUREMBAM**

**POCSO**

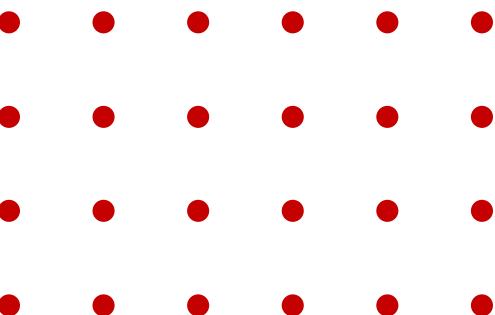
Geetarani Lourembam, a child-centered social worker with over five years of experience in the juvenile justice system, is dedicated to strengthening the child protection system from an intersectional feminist lens. With a Masters in Social Work from TISS, she has worked with child victims rescued from commercial sexual exploitation and trafficking, facilitating capacity building and system strengthening initiatives. Geeta is currently leading Project Unnati: Redefining Care in Prerana, which focuses on deinstitutionalization and gatekeeping of children through a family strengthening and alternative care approach.



## **MS POOJA YADAV**

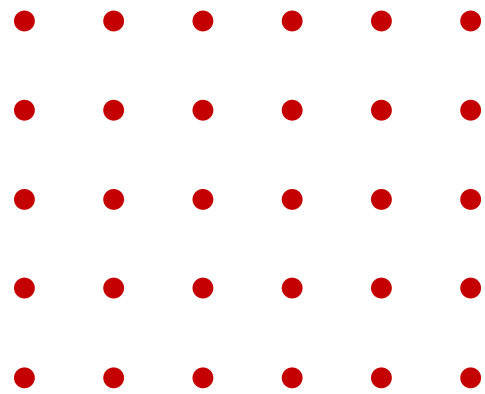
**Prohibition of Child Marriage Act, 2006**

Pooja Yadav, a social work professional with a Master's degree from the College of Social Work Nirmala Niketan, has a decade of experience in the development sector. She focuses on urban poverty alleviation, child rights advocacy, youth empowerment, and labor rights. Pooja works closely with state and local government bodies to effect positive change in communities. Currently, she serves as a Program Manager at Prerana, managing the Aashiyana Project, which focuses on community-level gatekeeping and family strengthening.



THEIR EXPERTISE

# MEET THE PANEL



**MS RASHMI TAYLOR**  
POSH Act

With nearly 6 years in social development, Rashmi is devoted to empowering women through impactful initiatives. At Prerana, she has led rehabilitation efforts for victims of sexual violence, managed key pillar programs, and overseen the implementation, coordination, and reporting of the organization's POSH policy. Serving as an external IC member for a prominent hotel chain, Rashmi has shared her expertise on the subject and enhanced the capacities of IC members. Her experience reflects strategic program management, CSR initiatives, and successful rehabilitation efforts for women and children.



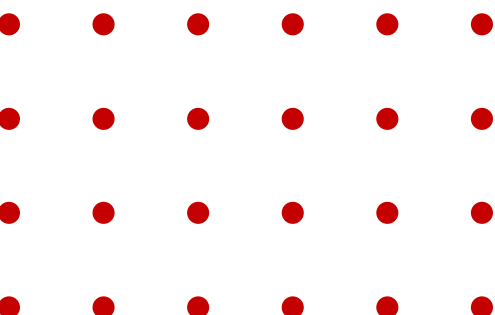
**ADV. AILEEN MARQUES**  
Family Laws

Adv. Aileen Marques is a legal professional with over 16 years of experience, specializing in matrimonial and family law. She has a unique approach that blends social activism with justice advocacy, focusing on civil, criminal, and matrimonial matters. She conducts capacity-building sessions for various stakeholders, including judicial officers, police, government officials, corporates, and NGOs. Marques has expertise in laws related to Sexual Harassment at Workplace, the Domestic Violence Act, Marriage, and Divorce. She has been nominated as an External member of Internal Committees under the Sexual Harassment of Women at Workplace Act.



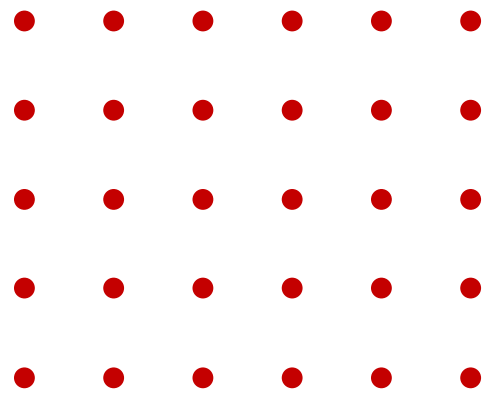
**MS DEEPTI SAWANT**  
POCSO Act and Role of Support Person

Deepti has a Bachelor's in Computer Science and Engineering from TSEC and has worked as a software engineer at Accenture. She is passionate about social change and has worked with two social enterprises, Impact Guru and Ruas India. She also worked with Mr. Amit Patni's non-profit, RAAAY Foundation, where she worked with children with disabilities, rural development projects, and medical funding programs. Her diverse career has led her to pursue a Master's in Social Work, specializing in Children & Families, from Tata Institute of Social Sciences, Mumbai, and to become part of Prerana's vision, currently involved in Aagaaz and Ashiyana projects.



THEIR EXPERTISE

# MEET THE PANEL



## **DR. ANAND KASLE**

### **The Constitution of India**

Dr. Anand Kasle is a highly experienced academic and legal professional with a Ph.D. in Criminal Law, specializing in organized crime in India. With over 16 years of teaching experience, he has taught constitutional, criminal, jurisprudence, intellectual property rights, human rights, banking laws, international commercial arbitration, company laws, and land laws. Dr. Kasle has also served as an Assistant Professor at G. J Advani Law College and an LL.M. teacher at the University of Mumbai. He has authored a book and published 25 research papers.



## **MS. PRITI PATKAR**

### **Juvenile Justice Act, 2015- Sections of Children in Need of Care and Protection**

Ms Priti Patkar, a social work expert and co-founder of Prerana NGO, has dedicated over 30 years to protecting children from human trafficking and exploitation. With a distinguished academic record, she has taught at Amrita University and served as a guest speaker at Johns Hopkins University. Patkar has been recognized by the Indian government and the United Nations, and has been nominated for the Central Authority and the Mumbai District Board.



## **MS VAISHALI BHAKTE**

### **Juvenile Justice Act (Adoption)**

Vaishali has been working with Bal Asha Trust for 14 years, focusing on the betterment of children. She facilitates legal requirements for adopting abandoned, surrendered, and orphaned children in children's homes and Mumkin programs. She also serves as a trainer, guiding participants on child welfare and best practices. Bal Asha Trust's mission is to promote the rights and well-being of abandoned and surrendered children in India, advocating for their right to grow up in a loving family environment. In 2018 and 2021, she was awarded Best Performance by the Child Welfare Committee in Mumbai City for her children's rehabilitation work.



## **MR UMESH JOSHI**

### **Cyber Crimes and related laws Socio-Economic Report of Under Trial Prisoners**

Mr. Umesh Joshi - Co-founder COO- Responsible Netism - Businessman by profession but a diehard cyber law advocate. He has been instrumental in understanding the cyber law of different countries. He manages all administrative and government interaction at Responsible Netism.

WHAT TO EXPECT

# SCHEDULE

## DAY 1- 29TH JANUARY

- 
- |           |  |
|-----------|--|
| <b>01</b> | <b>8:00 - 9:00 am</b><br>Registrations   |
| <b>02</b> | <b>9:00 - 10:00 am</b><br>Inauguration Ceremony  |
| <b>03</b> | <b>10:15 - 11:30 am</b><br>DLSA Schemes and Work- An Introduction to PLV<br>Training and Purpose |
| <b>04</b> | <b>11:30 am - 12:30 pm</b><br>JJ Act (Child in Need of Care and Protection)                      |
| <b>05</b> | <b>12:30 - 1:15 pm</b><br>Break  |
| <b>06</b> | <b>1:15 am - 2:45 pm</b><br>JJ Act (Child in Need of Care and Protection)                        |
| <b>07</b> | <b>3:00 - 4:00 pm</b><br>Constitution of India   |
| <b>08</b> | <b>4:00 - 5:00 pm</b><br>POSH Act  |
-



WHAT TO EXPECT

# SCHEDULE

## DAY 2- 30TH JANUARY

---

**01** 9:30 - 10:00 am  
Registrations

---

**02** 10:00 - 11:15 am  
Juvenile Justice Act (Adoption)

---

**03** 11:15 am - 1:15 pm  
Child Marriage Prohibition Act

---

**04** 1:15 - 2:00 pm  
Break

---

**05** 2:00 - 5:00 pm  
POCSO Act and Role of Support Person

---

WHAT TO EXPECT

# SCHEDULE

## DAY 3- 31ST JANUARY

- 
- 01** 9:30 - 10:00 am  
Registrations
- 
- 02** 10:00 - 11:30 am  
Immoral Traffic (Prevention) Act
- 
- 03** 11:30 am - 2:00 pm  
Cyber Crimes and related laws
- 
- 04** 2:00 - 2:45 pm  
Break
- 
- 05** 2:45 - 4:45 pm  
Marriage Laws, DV Act, 498A, 304b, PCPNDT, Basic Drafting and Listening Skills
- 
- 06** 4:45 am - 5:30 pm  
Socio-Economic Report of Under Trial Prisoners
- 
- 07** 5:30 onwards  
Networking over Tea and Snacks
-

WHAT TO EXPECT

# SCHEDULE

## DAY 4- 1ST FEBRUARY

---

**01** 11:30 am  
Reporting to Byculla Prison

---

**02** 12:00 - 2:00 pm  
visit to Byculla Prison

---

**03** 3:00 - 5:00 pm  
Visit to Byculla Police Station

---

## DAY 5- 2ND FEBRUARY

---

**01** 11:30 am  
Reporting to Mazgaon Court

---

**02** 12:00 - 2:00 pm  
visit to Mazgaon Court

---

**03** 3:00 - 5:00 pm  
Visit to DLSA Office

---

**Kindly be advised that all volunteers are responsible for arranging their own transportation to the designated venues.**

# GUIDELINES

- 1. The workshop will span from the 29th of January to 31st January 2024 followed by 4 compulsory visits.**
- 2. As a part of our collaboration with the government, we require your Aadhaar card details. Kindly upload a scanned copy of your Aadhaar Card. Be assured, all information will be handled with the utmost confidentiality.**
- 3. Please provide a formal passport size photograph as it will be printed on the certificate provided by the DLSA.**
- 4. The workshop will delve into critical legal areas, including JJA, POSH, POCSO, Cyber Crimes, among more.**
- 5. Participants will have the unique opportunity to gain practical insights through visits to the DLSA, Prison, Court and a Police Station.**
- 6. Be advised that certificates from DLSA will be issued exclusively to participants who attend every single event throughout the workshop. Any lapses in attendance will result in the forfeiture of your certificate eligibility.**
- 7. Failure to adhere to the specified schedule will result in being marked as absent for the respective session.**
- 8. We encourage you to dress in white and black formals keeping in mind the professional setting.**
- 9. Uphold a standard of professionalism and courtesy in all interactions.**
- 10. Ensure you submit your registration forms, photo, and Aadhaar Card copy by 24th January, 2024.**

# GUIDELINES

**11. Double-check and provide precise contact details for seamless communication regarding certificates and updates.**

**12. Due to the limited capacity of 50 participants for the workshop, submitting the form does not guarantee your seat. A subsequent email will be dispatched to confirm your registration and seat allocation.**

**13. Any violation of these rules shall lead to immediate disqualification of the participant from the Training Program.**

**14. For any variation in this regard or in case of ambiguity, the decision of the Organizing Committee shall be final.**

**15. The organizing Committee is empowered to take every possible measure necessary for the proper organization of the Training Program.**

**16. The participants shall maintain discipline and ensure that no damages are caused to any person or property.**

**17. Any kind of abusive language is strictly prohibited.**

**18. Making derogatory remarks about any participant during the session is prohibited.**

**19. Acts that endanger the health and safety of any participant or which substantially interfere with the orderly operation of the session will not be tolerated.**

# CONTACT US

 8879228031 - Ananiya Khatanhar

 @legalaidso1

 legalaidkpmso1@gmail.com

 @legalaid\_S0L

to register

SCAN ME

